COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 148 OF 2017 & IA NOS. 379 AND 764 OF 2017

Dated: 14th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Suryalakshmi Cotton Mills Ltd.

.... Appellant(s)

Vs.

Bureau of Energy Efficiency & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Manish Modak

Mr. Abhay S. Undal

Counsel for the Respondent(s) : Mr. Rohit Jain for R-1

<u>ORDER</u>

I.A. No. 764 of 2017

(Appln. for condonation of delay in filing objection)

Delay in filing the objection is condoned and the objection is taken on record. Application is disposed of.

APPEAL NO. 148 OF 2017

We have heard learned counsel for the parties. Admit. The issue of maintainability is kept open. Learned counsel for the respondents may file reply on or before 13.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 10.01.2018.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd